

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 109**

**IA(I.B.C)/721 (CH)2024**  
**And**  
**CP (IB) No. 206/Chd/Pb/2023**

**IN THE MATTER OF:**

**Raman Kumar Garg** ... **Petitioner**

**Versus**

**Pegasus Assets Arc & Ors.** ... **Respondents**

**Under Section: 94, 60(5), IBC 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**SHRI. ASHISH VERMA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Kartik Pramod Goyal, proxy counsel for Mr. Sandeep Suri, Advocate.

**For the RP** : Ms. Niahrika Sohal, Advocate.

**ORDER**

**IA(I.B.C)/721 (CH)2024**

This is an application filed under Section 60(5) of IBC, 2016 to place on record the report filed under Section 99 of IBC 2016 by the RP. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/721 (CH)2024 is disposed of and be tagged with the main petition for reference purpose.

**CP (IB) No. 206/Chd/Pb/2023**

It is stated by proxy counsel that there is change in counsel. Proxy counsel for the petitioner is directed to ask the main counsel for filing his vakalatnama on the next date of hearing. The RP is directed to come present in person on the next date of hearing. The RP is further directed to file affidavit

July 22, 2024  
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of service within one week and if creditors are served then file the objections, if any, against the report within next one week, after service, with a copy in advance to the counsel opposite. Reply to the objections, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite.

List on 21.08.2024.

Sd/-  
**(ASHISH VERMA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**